

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

FOURTH REPORT

(Presented on 14-8-1985)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourth Report.

2. The Committee met on 12 August, 1985 for—

- I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure: —
 - (1) The Constitution (Amendment) Bill, 1985 (*Amendment of article 19, etc.*) by Shri G. M. Banatwalla.
 - (2) The Constitution (Amendment) Bill, 1985 (*Insertion of new article 15A*) by Shri Thampan Thomas.
 - (3) The Constitution (Amendment) Bill, 1985 (*Amendment of article 311*) by Prof. Madhu Dandavate.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 16 August, 1985.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1985 (*Amendment of article 19, etc.*) by Shri G. M. Banatwalla.

The Bill seeks to amend the Constitution with a view to make the right to follow the personal law of the group, community or denomination to which he belongs or professes to belong as a fundamental right and to exempt personal laws from the purview of any uniform civil code.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1985 (*Insertion of new article 15A*) by Shri Thampan Thomas.

The Bill seeks to amend the Constitution with a view to make the right to employment a fundamental right.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1985 (*Amendment of article 311*) by Prof. Madhu Dandavate.

The Bill seeks to amend article 311 of the Constitution with a view to omit provisions relating to dismissal, removal or reduction in rank of persons employed in civil capacities under the Union or a State without holding an inquiry.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:

- (1) Resolution by Shri Naresh Chandra Chaturvedi 2 hours regarding implementation of provisions regarding official language Hindi.
- (2) Resolution by Shri Ram Swarup Ram regarding unemployment problem. 2 hours
- (3) Resolution by Shri V. Sobhanadreeswara Rao regarding steps to protect the interests of farmers. 2 hours

Recommendations

5. The Committee recommend that—

- (i) Sarvashri (G. M. Banatwalla, Thampan Thomas and Prof. Madhu Dandavate) be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;
Afsl 16, 1985
August 12, 1985
Sravana 21, 1907 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.